BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 1293/2024

IN THE MATTER OF:

Sunil Kashyap ...Applicant

Versus

State of Haryana & Ors. ...Respondent

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N.D.O.H. 09/12/2025

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Through

DSK LEGAL
Advocates for the Respondent
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Place : New Delhi
Date : 01.12.2025

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REPLY ON BEHALF OF RESPONDENT NO. 4, M/S SHREE CEMENT LIMITED, TO THE SUPPLEMENTARY REPORT DATED 08.09.2025 SUBMIITED BY THE JOINT COMMITTEE

1. The present reply ("**Reply**") is being filed on behalf of Respondent No. 4, M/s Shree Cement Limited ("**Shree Cement**" / "**Respondent No. 4**" / "**Answering Respondent**") in response to the Supplementary Report of Joint Committee dated 08.09.2025 ("**Joint Committee Report**").

2. At the outset, the Answering Respondent reiterates all that has been stated in its reply dated 03.09.2025 and the contents of the same are not repeated herein for the sake of brevity.

3. The present Reply is being filed through Mr Kumar Ankit, authorised representative of Shree Cement Limited, who has been duly authorised by Power of Attorney dated 26-05-2025 given by Mr. Neeraj Akhoury, MD, Shree Cement Limited, authorised vide board resolution dated 14.10.2022, to sign, verify, and institute the present Reply for and on behalf of Respondent No. 4. He is otherwise well conversant with the facts of the present case.

SHREE CEMENT LTD. 9th Floor, Epitome Tower-B, Building No. 5, DLF Cyber City GURGAON-122002

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4. It is submitted that the earlier Supplementary and Factual Report dated 28.05.2025 ("**CPCB Report**"), filed by CPCB, had already established that:

   a. Stack emissions from the Unit are within statutory limits (29.48 mg/Nm³ against a permissible limit of 30 mg/Nm³);

   b. the Unit has installed permanent water sprinklers, raised a 20-foot wind-breaking wall towards Village Khukhrana, and developed a green belt covering 11.72 acres; and

   c. fugitive dust observed in the vicinity is attributable primarily to external sources, notably the adjoining Panipat Thermal Power Plant ("**PTPP**") and heavy vehicular movement on the state highway.

5. The Joint Committee Report focuses solely on the analysis results for parameters of Lead (Pb), Arsenic (As), and Nickel (Ni) from the HSPCB Laboratory, which were deferred in the CPCB Report. The results are based on air quality monitoring carried out at three locations between 28 and 30 April 2025, namely:
   a. Village Khukhrana adjacent to the Unit,
   b. near the solar panel area within the Unit, and
   c. the truck parking area near Gate No. 2 of the Unit.

   Collectively referred to as ("**the three locations**").

6. The findings for the three locations confirm compliance as below:
   a. Lead (Pb) concentrations ranged between 0.11 µg/m³ and 0.25 µg/m³, well within the National Ambient Air Quality Standards (NAAQ) of 1.0 µg/m³ limit;
   b. Arsenic (As) was Below Detectable Limits (<0.29 ng/m³) at all three sampling points; and

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c. Nickel (Ni) ranged between 0.51 ng/m³ and 7.76 ng/m³, significantly below the 20 ng/m³ limit.

7. Thus, the above-mentioned clearly demonstrate that emissions from the Answering Respondent's operations are negligible and well-controlled. The Joint Committee report's core finding also confirms full compliance to NAAQ Standards by the Answering Respondent. The same is reproduced hereinunder for the ready reference of this Hon'ble Tribunal:

> "*Based on the 24 hourly monitoring conducted by the Joint Committee for two consecutive days, the concentration of Lead, Arsenic and Nickel was found within the limits specified in the NAAQS.*"

8. The compliance with heavy metal parameters, as confirmed by the Joint Committee Report, provides irrefutable validation of the Answering Respondent's robust environmental management. The very fact that the results are below detectable limits ("**BDL**") or well within the prescribed thresholds demonstrates that the environmental safeguards are functioning effectively, and consequently, none of the concerns typically associated with heavy metal exceedances arise.

9. Thus, the Joint Committee Report conclusively affirms the Answering Respondent's stand that its operations are not the source of the pollution in the vicinity.

10. It is respectfully reiterated that the Answering Respondent has at all times operated its Unit in full compliance with environmental laws, statutory consents, and regulatory directions. The CPCB Report also records the extensive mitigation measures undertaken by the Answering Respondent in operation of its Unit.

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11. In light of the above facts and reports, the Answering Respondent submits that the allegations in the Original Application are misconceived and unsustainable. It is therefore prayed that this Hon'ble Tribunal be pleased to dismiss the Original Application, with such further orders as deemed fit in the interest of justice.

SHREE CEMENT LTD. 9th Floor, Epitome Tower-B, Building No. 5, DLF Cyber City GURGAON-122002

Respondent No. 4

Through

DSK LEGAL
Advocates for the Respondent
Level 5, Max House,
Okhla Industrial Estate Phase 3,
New Delhi - 110020
Mobile No.: 9115371379
E-mail: ayushi.pandey@dsklegal.com

Place: New Delhi
Date: 01.12.2025

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Versus

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AFFIDAVIT

I, Kumar Ankit, S/o Manvendra Kumar aged about 38 years, authorized representative of the Respondent No. 4, Shree Cement Limited having its Registered Office at Bangur Nagar, Beawar - 305901, Rajasthan, presently at New Delhi do hereby solemnly affirm and declare as under:-

1. That I am the authorized representative of the Respondent No. 4 in the above-mentioned Application and as such am well conversant with the facts of the present case and am competent and authorized to swear the instant affidavit.

2. That I have read and understood the contents of the accompanying Reply and the same has been drafted by my counsel under my instruction and after carefully going through the same, I state that the same are true and correct to my knowledge and belief and it is stated that no part of it is false and nothing material has been concealed there from.

SHREE CEMENT LTD. 9th Floor, Epitome Tower-B, Building No. 5, DLF Cyber City GURGAON-122002

NOTARY SHEKHAR CHAND Advocate L. No. 57143 Expire On 16-07-2030 GOVT. OF INDIA

3. That the facts stated in the aforesaid affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed there from.

SHREE CEMENT LTD. 9th Floor, Epitome Tower-B, Building No. 5, DLF Cyber City GURGAON-122002

DEPONENT

VERIFICATION:

I, the above named deponent do hereby verify that the facts stated in the above affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed there from.

Verified at New Delhi on this - 1 DEC 2025 day of November, 2025.

SHREE CEMENT LTD. 9th Floor, Epitome Tower-B, Building No. 5, DLF Cyber City GURGAON-122002

DEPONENT

Identify The Executant Deponent Who Has Signed In My Presence

NOTARY SHEKHAR CHAND Advocate L. No. 57143 Expire On 16-07-2030 GOVT. OF INDIA

Certified That The Deponent Shri/Smt/Km Ankit Kumar
S/o,W/o R/o
Identified By Shri/Smt Ayushi Pandey
Has Solemnly Affirmed Before Me At Delhi on 01/12/25 as S No. 01
That The Contents of The Affidavit Which Have Been Read & Explained To Him Are True And Correct To His Knowledge.
Notary

- 1 DEC 2025

Proof of Service **7**

Gmail **Ashok kumar bedi <ashokkumarbedi400@gmail.com>**

Sunil Kashyap Versus State of Haryana & Ors I NGT Delhi I Reply On Behalf Of Respondent No. 4

2 messages

Ayushi Pandey <ayushi.pandey@dsklegal.com> Thu, Sep 4, 2025 at 2:55 PM
To: "aroras16@gmail.com" <aroras16@gmail.com>
Cc: Mahip Singh <Mahip.Singh@dsklegal.com>, "ashokkumarbedi400@gmail.com" <ashokkumarbedi400@gmail.com>

Dear Ma'am,

We write on behalf of our Client, M/s Shree Cement Limited, Respondent no. 4 in Original Application no. 1293/2024 titled as *Sunil Kashyap Versus State of Haryana & Ors*.

Please find below the link to access the copy of Reply to the Supplementary and Factual Report filed by Joint Committee dated 28.05.2025.

Link.

Kindly treat this as a service of the Reply as per the governing rules of service.

This is for your kind information and record.

Thanks & Regards,

Ayushi Pandey

Associate

+91 91153 71379

Ayushi Pandey <ayushi.pandey@dsklegal.com> Mon, Dec 1, 2025 at 4:56 PM
To: "aroras16@gmail.com" <aroras16@gmail.com>
Cc: Mahip Singh <Mahip.Singh@dsklegal.com>, "ashokkumarbedi400@gmail.com" <ashokkumarbedi400@gmail.com>

Dear Ma'am,

We write on behalf of our Client, M/s Shree Cement Limited, Respondent no. 4 in Original Application no. 1293/2024 titled as *Sunil Kashyap Versus State of Haryana & Ors*.

Please find attached the Reply to the Supplementary Report filed by Joint Committee dated 08.09.2025.

[Quoted text hidden]

Reply on Behalf of Ms Shree Cement Ltd Respondant No-4.pdf
872K